

Mr. Speaker: Will this mean abandonment of the policy of having trade sanctions again Goa?

Shri Jawaharlal Nehru: I would call it a variation of it to some extent. There is no abandonment of any policy. We vary these things. For some years a certain policy was being pursued. Now, after full examination and consultation with most of the people, that is, the people of Goa and Goans elsewhere, in deciding this policy, we have done this.

Shri Khadilkar (Ahmednagar): With a view to remove the present hardships of Goans because of trade restrictions is Government considering the opening of the steamer service between Panjim and Bombay which was plied before?

Shri Jawaharlal Nehru: I am sorry, I cannot answer that question without enquiring into it.

Shri M. B. Thakore (Pathan): May I know whether such trade facilities will apply to Diu and Daman territories on the west of Gujarat State?

Shri Jawaharlal Nehru: Is the hon. Member asking whether this will apply to them?

Mr. Speaker: Is it applicable only to Goa or to other territories, like, Diu and Daman?

Shri Jawaharlal Nehru: It would apply to all the Portuguese possessions. It will affect much more Goa, of course.

12.13 hrs.

PAPERS LAID ON THE TABLE

REPORT OF THE WORKING GROUP FOR THE REHABILITATION AND MODERNISATION OF THE ART SILK INDUSTRY

The Minister of Commerce (Shri Kanungo): Sir, on behalf of Shri Manubhai Shah, I beg to lay on the

Table a copy each of the following papers:—

- (i) Report (1960) of the Working Group for the Rehabilitation and Modernisation of the Art Silk Industry appointed by the National Industrial Development Corporation.
- (ii) Government Resolution No. 24(29)Tex(D)/60, dated the 30th March, 1961 on the above Report. [Placed in Library. See No. LT-2794/61].

GIFT TAX (SECOND AMENDMENT) RULES, 1961 AND SCHEME FOR THE RECONSTRUCTION AND AMALGAMATION OF NEW CITIZEN BANK OF INDIA LIMITED

The Minister of Revenue and Civil Expenditure (Dr. B. Gopala Reddi): Sir, I beg to lay on the Table a copy each of the following papers:—

- (i) The Gift Tax (Second Amendment) Rules, 1961 published in Notification No. G.S.R. 193 dated the 18th February, 1961, under sub-section (4) of Section 46 of the Gift Tax Act, 1958. [Placed in Library. See No. LT-2795/61].
- (ii) Scheme for the reconstruction of the New Citizen Bank of India Limited and its amalgamation with the Bank of Baroda Limited, published in Notification No. S.O. 600 dated the 18th March, 1961, under sub-section (11) of Section 45 of the Banking Companies Act, 1949. [Placed in Library. See No. LT-2793/61].

ANNUAL REPORT OF THE TRIPURA STATE BANK LIMITED WITH AUDITED ACCOUNTS AND REPORT ON ITS WORKING

The Deputy Minister of Finance (Shrimati Tarkeshwari Sinha): Sir, I beg to lay on the Table a copy each of the following papers:—

- (i) Annual Report of the Tripura State Bank Limited for the year ended the 31st December,

[Shrimati Tarkeshwari Sinha]

1958 along with the Audited Accounts and the Comments of the Comptroller and Auditor General thereon, under sub-section (1) of Section 639 of the Companies Act, 1956.

(ii) Report on the working of the above Company (in liquidation) during the year ended the 31st December, 1958, prepared in terms of Section 619A of the Companies Act, 1956. [Placed in Library. See No. LT-2796/61].

(iii) "In accordance with the provisions of rule 97 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to enclose a copy of the Minimum Wages (Amendment) Bill, 1961, which has been passed by the Rajya Sabha at its sitting held on the 30th March, 1961."

MINIMUM WAGES (AMENDMENT) BILL

Secretary: Sir, I lay on the Table of the House the Minimum Wages (Amendment) Bill, 1961, as passed by Rajya Sabha.

MESSAGES FROM RAJYA SABHA

Secretary: Sir, I have to report the following messages received from the Secretary of Rajya Sabha:—

(i) "In accordance with the provisions of sub-rule (6) of rule 162 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to return herewith the Orissa Appropriation (Vote on Account) Bill, 1961, which was passed by the Lok Sabha at its sitting held on the 28th March, 1961, and transmitted to the Rajya Sabha for its recommendations and to state that this House has no recommendations to make to the Lok Sabha in regard to the said Bill."

(ii) "In accordance with the provisions of rule 125 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to inform the Lok Sabha that the Rajya Sabha, at its sitting held on the 30th March, 1961, agreed without any amendment to the Insurance (Amendment) Bill, 1961, which was passed by the Lok Sabha at its sitting held on the 20th March, 1961."

ESTIMATES COMMITTEE

HUNDRED AND TWENTIETH AND HUNDRED AND TWENTY-SECOND REPORTS

Shri Dasappa (Bangalore): Sir, I beg to present the following Reports of the Estimates Committee:—

(i) Hundred and twentieth Report on the Ministry of Commerce and Industry—Sindri Fertilizers and Chemicals Limited (Reports and Accounts).

(ii) Hundred and twenty-second Report on the Ministry of Commerce and Industry—National Industrial Development Corporation Limited.

Shri T. B. Vittal Rao (Khammam): Sir, may I seek a clarification? A few days ago when the question of loss in production and the resultant loss in profit of Sindri Fertilisers came up, you were pleased to say that you would refer this matter to the Estimates Committee. Now, in spite of the fact that the Estimates Committee's Report on that has come, will that reference stand?